

12.56½ hrs.

**TWO-MEMBER CONSTITUENCIES
(ABOLITION) BILL***

The Minister of Law (Shri A. K. Sen): Sir, I beg to move for leave to introduce a Bill to provide for the abolition of two-member parliamentary and assembly constituencies and for the creation of single member constituencies in their place.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the abolition of two-member parliamentary and assembly constituencies and for the creation of single member constituencies in their place."

The motion was adopted.

Shri A. K. Sen: Sir, I introduce the Bill.

12.56½ hrs.

SPECIFIC RELIEF BILL*

The Minister of Law (Shri A. K. Sen): Sir, I beg to move for leave to introduce a Bill to define and amend the law relating to certain kinds of specific relief.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to define and amend the law relating to certain kinds of specific relief."

The motion was adopted.

Shri A. K. Sen: Sir, I introduce the Bill.

12.56½ hrs.

LIMITATION BILL*

The Minister of Law (Shri A. K. Sen): Sir, I beg to move for leave to introduce a Bill to consolidate and amend the Law for the limitation of

suits and other proceedings, and for purposes connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to consolidate and amend the Law for the limitation of suits and other proceedings and for purposes connected therewith."

The motion was adopted.

Shri A. K. Sen: Sir, I introduce the Bill.

12.57 hrs.

BUSINESS OF THE HOUSE

Shri Muhammed Elias (Howrah): Sir, a few days before you were kind enough to announce that you would allow half-an-hour discussion on the increase in fares by the Howrah Amta Light Railway. I submitted my request but it has not come in today's business. It is an important matter and it will cause great hardship to the people there.

Mr. Speaker: The difficulty is this. There is so much of other work today. We have one discussion at 5 PM today; it is about the children of the political sufferers. I hope he does not want to elbow that out. At 2.30 we take up Private Members' Bills. I am afraid this will have to stand over till the next session. So far as the fares are concerned, I will certainly see that an opportunity is allowed for discussion next time.

12.58 hrs.

CHILDREN BILL—contd.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Dr. K. L. Shrimali on the 22nd December, 1960, namely:—

"That the Bill to provide for the care, protection, maintenance,

*Published in the Gazette of India Extraordinary—Part II—Section 2, dated 23-12-60.